

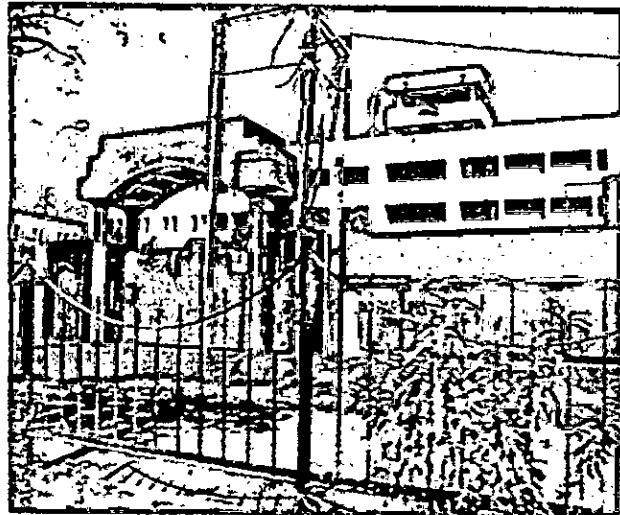
JAIL INSPECTION VISIT REPORT

Visit of Smt. Jyotika Kalra, Member NHRC to District Jail Rohini, New Delhi

PART - A

On 13.11.18 the Member, Jyotika Kalra with Assistant Registrar Sh. Vikal Raj, Dy.SP Sh. Rajvir Singh, PPS Smt. Manju Rani and two students namely Siddharth Gautam and Pritam Raman Giriya from National Law University, Delhi visited District Jail Rohini to inspect and review the infrastructural facilities, living conditions of prisoners and the legal support being given to the undertrials. This inspection and review of activities of the jail was done under Sec.12(C) of the Protection of Human Rights Act, 1993. One of the purpose of the visit was to assess whether the Jail is adhering the human rights standards and the directions of the NHRC on the prisoner's legal rights. The students of NLU Delhi were involved so that they can follow up the release of the inmates, who continue to be in custody for want of technical formalities and provide them the legal support.

Sh. Shailendra Singh Parihar, DIG Prison, Sh. Jogendra Sehrawat, Supdt. Prison Headquarter, Rakesh Bhatia, Smt Sangita Dy.SP Legal Cell, Dr. Praveen SMO Jail and Dr. Vaibhav MO jail accompanied us on this visit. The DIG, Shri Shailendra Singh Parihar took us around the jail campus, living barracks of undertrial prisoners, jail hospital, de-addiction

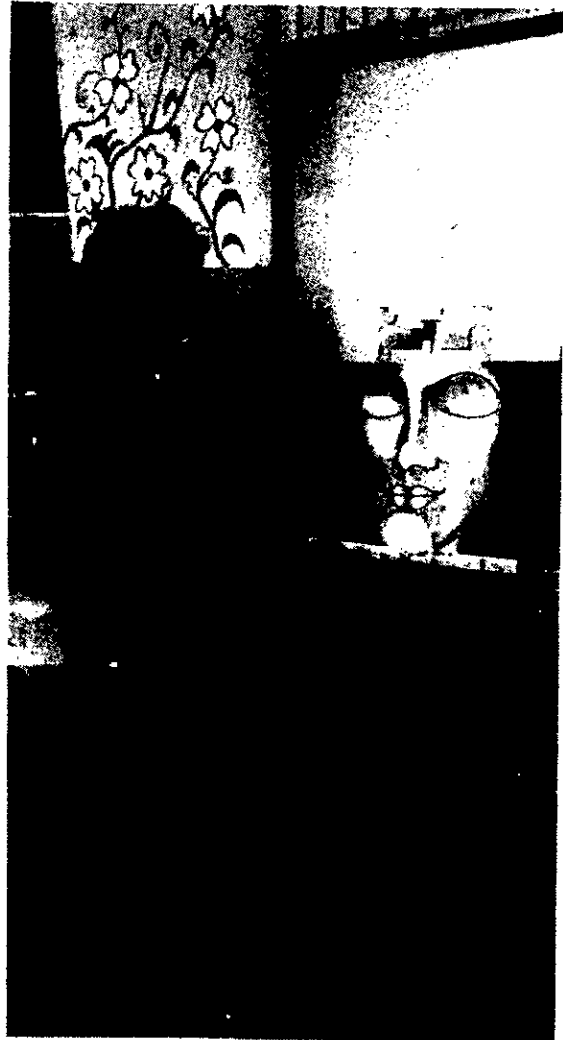


centre / ward of jail hospital PMS (Prison Management System) Room, Mulaquat Hall, Legal Cell of the jail and training institutional area of the Jail. During visit of the hospital, jail barracks and institutional area the prisoners interacted freely and shared their concerns.

I interacted with the drug addicts who were habitual of taking drugs outside jail. The inmates namely Imran, Pawan Sharma and Asruddin narrated their backgrounds and history of drug addiction. They were satisfied with the treatment provided by the jail. I also visited the patients lodged in a separate barrack and

those who require emergency care. During visit I interacted with the undertrials prisoner lodged in Barrack no. 1 of the jail, most of whom were having their food at that time. On inspection, the food was found to be of good quality. The inmates did not raise any complaint about the food or the living conditions in the jail. Some of the inmates expressed concerns that they don't get the information about filing of the Appeals and status of their bail applications etc in the Courts.

I also interacted with the two jail inmates who voluntarily coordinate the legal issues of jail inmates, I examined the procedure that is being followed to coordinate the legal issues of the jail inmates with the concerned lawyers who had been appointed by the State Legal Services Authority. I also examined the computerized Prison Management system. I also visited the activities block of the inmates the inmates showed their performance by doing the dance which they had been practicing, during interaction I found some of the inmates are not getting proper legal assistance, one inmate told that he and his wife have spent 07 years or even more in the jail but there is no effort to move their bail applications. The cultural facilities provided to them were quite satisfactory.



I also visited the singing hall where I was informed that the Rohini Jail has been getting trophy for its musical performance in the competition organized for all the jails. I visited the painting hall where the undertrials were doing painting and some of the beautiful paintings were also displayed in the hall. The lunch was also served by inmates, during lunch the inmates who volunteer in cooking were also called and I enquired from them the procedure followed in cooking and distribution of food.

I also visited the OPD/ the Doctor who attends to the routine patients in the jail and found that the medical record was not computerized, because of this there is lots of extra efforts are being put to maintain the records. Due to non – computerizations of



medical records, medical history of the patient can also not be studied. The visit to the campus was followed by a detailed discussion with DIG, Prisons, Jail doctors, as well as with Jail Supdt. to ascertain the ground reality in the jail, its functional indices, overall supervision and the steps taken to improve the morale of the prisoners and the prison staff.

PRISONER'S PROFILE

The sanctioned capacity of this prison is 1050 whereas actual strength of the prison as on 10.11.2018 was 1615 including 180 convicted and 1432 undertrial prisoners. The report of jail superintendent appendix 1 informs that the daily average strength of the prisoners for the month of October was 12 inmates. It has also been intimated that the female inmates and children with mother inmates are not lodged in this jail.

MENTAL ILLNESS

As per information received from the Supdt. Jail four mentally sick inmates including seizure disorder are lodged in this jail as on 09.11.18. It has further been intimated that there is no inmate suffering from severe psychiatrist illness lodged in this jail. The SMO of the jail has intimated verbally that the conditions of these prisoners are under control.

INSTITUTIONAL TREATMENT

As per information received from the jail 430 inmates are engaged in educational system of the jail. Under the scheme of Paro aur Parao the regular classes of the inmates both times in morning and evening are conducted. Under vocational training programme 62 inmates (Annexure "A" of jail report) are attending and learning Vocational classes. In addition to that 500 inmates are active in yoga and meditation.

DAILY WAGES PRESCRIBED BOTH FOR THE TIME RATE AND PIECE RATE

As per report of jail Rs.171/-per day to the skilled workers, Rs.138/- per day to semi-skilled workers and Rs.107/- per day to unskilled workers are paid. There wages are transferred through RTGS in the respect accounts of the prisoners.

CONDITIONS OF UNDERTRIAL PRISONERS

The jail report shows the following figure for the period of stay of undertrial prisoners in jail as on 11.11.2018

DETENTION PERIOD	MEN	WOMEN
Upto 3 month	498	Does not pertain to this jail
3-6 months	372	
6-12 months	205	
1-2 years	141	
2-3 years	112	
3-5 years	64	
Above 5 years	28	

The undertrial prisoners are kept separately in the jail. The report also mentions that there are five inmates in the jail who have been granted bail from the court but could not be released from the jail due to non-availability of sureties.

On an inquiry it had been informed there are 05 undertrial prisoners who have been granted bail but could not be released due to non-availability of surety / amount. The list of these inmates are as per Annexure "B" of the jail report were required to intimate about the judicial custody death.

CUSTODIAL DEATH

The annual statement of deaths for last three years (Annexure "C" of jail report) shows that in last three years only 7 death cases occurred. Out of these 7 death cases 04 were natural and 03 were unnatural, 02 have died of suicide and 01 had been murdered.

The report also mentions that these unnatural death cases were investigated by the local police and the outcome of the investigations are attached as per Annexure "D" of the jail report. As per the record



of NHRC, 5 of these deaths are under investigation, one has been closed and the compensation has been awarded in one case to the tune of Rupees Two Lakhs .

Jail staff with includes Assistant Supdt., Deputy Supdt & Superintendent Jail. This is also done by AIG and DIG Jail. DG(Prison) also redress their complaints received by his office through petition box.



SYSTEM OF INTERVIEWS WITH FAMILY MEMBERS AND LAWYERS

The interviews with the family members and lawyers are fixed by booking on jail phone and online system. First meeting of the family members / lawyers is conducted without booking. The report also shows that on an average daily about 200 interviews are conducted with the family members and 5 – 7 interviews are conducted with the lawyers on daily basis. If the family members does not book the mulaquat booking before they come to jail on their names the request is not entertained and turned down.